

TIDE WATER OIL COMPANY (INDIA) LIMITED

REGISTERED OFFICE: YULE HOUSE, 8, DR. RAJENDRA PRASAD SARANI, KOLKATA - 700 001

TEL.: 033-2242 1086; FAX.: 033-2242 1087

This advertisement ("Post-Offer Advertisement") is being issued by SBI Capital Markets Limited ("Manager") in respect of the open offer ("Offer" / "Open Offer") on behalf of Standard Greases and Specialities Private Limited ("Acquirer" / "Standard Greases") together with Janus Consolidated Finance Pvt. Ltd. ("PAC 1" / "Janus"), Alpha TC Holdings Pte Ltd. ("PAC 2" / "Alpha") and Tata Capital Growth Fund - I ("PAC 3" / "TCGF") (collectively, "PAC") as the persons acting in concert with the Acquirer pursuant to Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") for the acquisition of up to 2,26,512 equity shares ("Offer Shares") of Tide Water Oil Company (India) Limited ("Target Company" / "Target") from the Shareholders of the Target representing 26% of the Voting Share Capital of the Target Company.

The Detailed Public Statement ("DPS") with respect to the Open Offer was published on September 30, 2015 in the following newspapers: (i) Financial Express, being an English national daily (all editions), (ii) Jansatta, being a Hindi national daily (all editions), (iii) Navashakti, being a Marathi daily (Mumbai edition) and (iv) Kalantar Patrika, being a Bengali daily (Kolkata edition). This Post-Offer Advertisement is being published in all the newspapers in which the DPS was published.

1. Name of the Target Company : Tide Water Oil Company (India) Limited
2. Name of the Acquirer and PAC : Acquirer - Standard Greases and Specialities Private Limited
PAC 1 - Janus Consolidated Finance Pvt. Ltd.
PAC 2 - Alpha TC Holdings Pte Ltd., and
PAC 3 - Tata Capital Growth Fund - I
3. Name of the Manager to the Offer : SBI Capital Markets Limited
4. Name of the Registrar to the Offer : Link Intime India Pvt. Ltd.
5. Offer Details:
 - a. Date of Opening of the Offer : December 15, 2015
 - b. Date of Closure of the Offer : December 30, 2015
6. Date of Payment of Consideration : January 05, 2016
7. Details of acquisition:

Sl. No.	Particulars	Proposed in the Offer Document		Actuals	
7.1	Offer Price (₹) (per Offer Share)	16,632 revised to 17,505		17,505	
7.2	Aggregate number of shares tendered	2,26,512		38,765	
7.3	Aggregate number of shares accepted	2,26,512		38,765	
7.4	Size of the Offer (Number of shares multiplied by the offer price per share) (₹)	396,50,92,560		67,85,81,325	
7.5	Shareholding of the Acquirer and PAC before Agreements/Public Announcement (No. & %)	Acquirer - 2,02,484 (23.24%) PAC 1 - 14,750 (1.69%) PAC 2 - Nil PAC 3 - Nil		Acquirer - 2,02,484 (23.24%) PAC 1 - 14,750 (1.69%) PAC 2 - Nil PAC 3 - Nil	
7.6	Shares Acquired by way of Agreements • Number • % of Fully Diluted Equity Share Capital	Nil Nil		Nil Nil	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	2,26,512 26%		38,765 4.45%	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of shares acquired • % of the shares acquired	Nil Not applicable Nil		Nil Not applicable Nil	
7.9	Post offer shareholding of Acquirer and PAC • Number • % of Fully Diluted Equity Share Capital	4,43,746 50.93%		2,55,999 29.38%	
7.10	Pre & Post offer shareholding of the Public	Pre Offer ⁽¹⁾	Post Offer ⁽²⁾	Pre Offer ⁽¹⁾	Post Offer ⁽²⁾
	• Number	6,42,810	1,99,064	6,42,810	3,86,711
	• % of Fully Diluted Equity Share Capital	73.78%	22.85%	73.78%	44.39%

⁽¹⁾ Based on the shareholding pattern as on September 30, 2015 filed with the stock exchanges by the Target Company.

⁽²⁾ This is post reclassification of Acquirer and PAC 1 as Promoters and Promoter Group, respectively, of the Target Company. pursuant to Regulation 31A(2) read with Regulation 31A(8) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Acquirer has initiated the process for such reclassification.

⁽³⁾ The public shareholding takes into account the acquisition of 100 equity shares post the launch of the Open Offer, by Andrew Yule and Company Limited (being current promoter of the Target) as disclosed to the stock exchanges.

8. The Acquirer along with its directors and PAC severally and jointly accept full responsibility for the information contained in this Post-Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.
9. A copy of this Post-Offer Advertisement will be available on the websites of SEBI, BSE, NSE and the registered office of the Target Company.
10. Capitalized terms used but not defined in this Post-Offer Advertisement shall have the meanings assigned to such terms in the public announcement dated September 22, 2015, the DPS published on September 30, 2015, the letter of offer dated December 3, 2015 and the corrigendum for revision of price dated December 10, 2015.

ISSUED ON BEHALF OF THE ACQUIRER AND PAC BY THE MANAGER TO THE OFFER



SBI CAPITAL MARKETS LIMITED

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Contact Persons: Ms. Kavita Tanwani / Mr. Mayank Jawar

SEBI Registration Number: INM000003531

Place: Mumbai

Date : January 7, 2016

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